

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 6436 OF 2016

State of Uttar Pradesh

...Petitioner(s)

VERSUS

Khalid L.

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 30th September, 2016 when the Court was pleased to pass the following order:

"Delay condoned.

Issue notice, returnable within six weeks."

Accordingly, Show Cause Notice returnable on 18th November, 2016 was issued to the sole Respondent through registered post A.D.

Unserved cover containing the notice has been received in respect of sole Respondent having postal remarks "Receiver in District Jail, Sultanpur, hence returned to sender".

Service of Show Cause Notice is incomplete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 15th day of November, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Samir Ali Khan, Advocate

ASSISTANT REGISTRAR